

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.1433 OF 2019

In the matter of:

Excise and Taxation Department

Appellant

Vs

Teepro Systems Ltd & Anr

Respondent

None for appellant.

ORDER

11.12.2019- The appeal has been preferred by Excise and Taxation department against the order dated 15.5.2019 passed by Adjudicating Authority (National Company Law Tribunal), Principal Bench at New Delhi after long delay of 194 days alongwith the petition for condonation of delay. In the petition for condonation of delay it is stated that the impugned order dated 15.5.2019 was made known to the appellant on 30th July, 2019. However if that is also accepted, the appeal is barred by limitation having filed on 2nd December, 2019 i.e. more than 15 days beyond 20 days of preferring the appeal and in terms of sub-section (2) of Section 61 this Appellate Tribunal has no jurisdiction to entertain such appeal barred by limitation. It is accordingly dismissed.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member (Judicial)

(Justice Venugopal M)
Member(Judicial)

Bm/gc